

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.226
CP 99 of 2019

Proceedings under Section 66 of Co. Act, 2013

IN THE MATTER OF:

Bhanuenergy Infrastructure & Power Ltd

.....Applicant

Order delivered on 15/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant
For the RD

:Mr. Navin Pahwa, Ld. Sr. Adv.
:Mr. Shiv Pal Singh, Deputy Director

ORDER

An affidavit in compliance of order dated 23.11.2023 has been filed by the applicant on 08.12.2023 vide Inward Diary No. 5003 which is taken on record and pressed hard that this matter may be heard and decided as report of the Regional Director (RD) is already available on record as being old matter.

However, the representative from the RD office submits that another matter of group is listed before the Court No. 2 of this Tribunal being CP No. 6 of 2020 which is now listed for hearing on 07.03.2024. It is requested that all the matters be taken together disposing of all the group matters.

Further, after filing of the report, a letter has been written to the Ministry of Corporate Affairs qua the status of these group companies for which response is awaited, hence, requested for accommodation. However, the said letter stated to be written to the Ministry of Corporate Affairs has not been placed before us. Let copy of the same be placed before us and response, if any, received from the Ministry thereof. Further, if the RD office is interested for clubbing all the matters may take steps for the same.

In view of the above, we are inclined to adjourn this matter for 14.03.2024.

-Sd-

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)